

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 11266/2021

(Arising out of impugned final judgment and order dated 02-06-2021 in SA No. 552/2017 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

HARI SHANKAR NATH TIWARI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.86706/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86707/2021-EXEMPTION FROM FILING O.T. and IA No.86708/2021-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No. 116419/2021 - EXEMPTION FROM FILING O.T. and IA No. 116418/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 16281/2021 (XI)

(With IA No. 84928/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 116428/2021 - EXEMPTION FROM FILING O.T. and IA No. 84931/2021 - EXEMPTION FROM FILING O.T. and IA No. 116427/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 84932/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES and IA No. 84926/2021 - PERMISSION TO FILE PETITION (SLP/TP/WP/..))

SLP(C) No. 11261-11262/2021 (XI)

(With IA No. 86633/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 117582/2021 - EXEMPTION FROM FILING O.T. and IA No. 86634/2021 - EXEMPTION FROM FILING O.T. and IA No. 117581/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 86635/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(C) No. 11277-11280/2021 (XI)

(With IA No. 86792/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 117526/2021 - EXEMPTION FROM FILING O.T. and IA No. 87402/2021 - EXEMPTION FROM FILING O.T. and IA No. 86793/2021 - EXEMPTION FROM FILING O.T. and IA No. 117523/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 87401/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 86795/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 14-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. Rahul Pratap, AOR
Mr. V. Giri, Sr. Adv.
Mr. Rajat Singh, AOR
Mr. Apporva Tewari, Adv.
Ms. Aurica Bhattacharya, Adv.
Mr. Samarth Mohanty, Adv.
Ms. Ankita Gupta, Adv.

For Respondent(s)

Mr. Kamlendra Mishra, AOR
Mr. Amit Bose, Sr. Adv.
Ms. C. Rubavathi, Adv.
Mr. M. A. Chinnasamy, AOR
Mr. M. Veeraragavan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file special leave petition is granted.

Issue notice.

Mr. Kamlendra Mishra, learned Advocate-on-Record, accepts notice on behalf of respondent Nos. 1 to 3 in all the matters. Mr. M.A. Chinnasamy, learned Advocate on Record, accepts notice on behalf of respondent Nos. 33 and 41 in Diary No. 16281/2021, respondent No. 32 in SLP (C)Nos. 11261-11262/2021 and respondent Nos. 24 and 39 in SLP (C)No. 11277-11280/2021.

List the matters in the third week of March, 2022 on a non-miscellaneous day.

We make it clear that there will be no embargo in

making further promotions. However, it will be subject to the final result.

Learned senior counsel for the State would also further reiterate that there will be no reversion of the petitioners.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER